CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 155/TT/2020

Date: 23.9.2020

To

Shri S.S.Raju, Sr. General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Revision of transmission tariff of 2001-04, 2004-09 and 2009-14 tariff periods, truing up of transmission tariff of 2014-19 tariff period and determination of transmission tariff of 2019-24 tariff period for NLC-II Transmission system in Southern Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 30.9.2020:

a) As the Petitioner has claimed ACE of ₹11691.80 lakh during the 2019-24 period, which is five years before the completion of useful life of the project, submit the details of proposed capital expenditure along with justification and expected life extension in accordance with Regulation 33(7) of the 2019 Tariff Regulations.

b) The condition of the equipment at the time of replacement.

c) OEM certificates to support the claim of expected life extension. If OEM certificate is not available, submit a report prepared by the Competent Authority to substantiate the claim of expected useful life extension.

d) The details of building and civil works to be undertaken as part of the proposed ACE, including their cost.

e) The concurrence of the users of the proposed ACE. If concurrence of the users is unavailable, provide minutes/deliberation of the RPC where the proposed ACE was discussed/approved.

2.   In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-

(Rajendra Kumar Tewari)
Bench Officer